

State vs. Not known  
FIR No: 217/2020  
PS Preet Vihar

05.01.2021

Through Video Conference.

An application for release of mobile phone on superdari.

Pr.: Ld. APP for the State.

Ld. Counsel for the applicant.

Submission heard. Reply of IO perused.

Instead of releasing the mobile on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638 wherein it has been held that :

“Vehicle involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the

person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/re/eased its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to

be sold by auction.”

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down by higher courts, mobile be released to the owner after due identity and IMEI number verification to be conducted by IO/SHO concerned and on furnishing security bond as per valuation report of the mobile. After preparation of panchnama of the machine and furnishing of security bond as per directions of Hon'ble Supreme Court, the mobile phone be released by the IO.

Panchnama and valuation report shall be filed in the court along with charge sheet/within one month.

Copy of this order be given dasti to applicant.

Order be uploaded on the server.

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ACMM (EAST)/KKD/05.01.2021

State vs. Mohd. Naseem Husain  
FIR No: 0170/2020  
PS Preet Vihar  
u/s 379/356/411/34 IPC

05.01.2021

Through Video Conference

An application for grant of bail moved on behalf of the applicant/accused.

Pr.: Ld. APP for the State.

None for the applicant.

Submission heard. Reply of IO perused.

As per the reply received, the accused was already got released by the IO on 03.10.2020. Accordingly, the aforesaid bail application is dismissed being infructuous.

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ACMM (EAST)/KKD/05.01.2021